

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.**

**O.A. No. 376/2015**

**Date Of Decision: 30<sup>th</sup> October, 2018.**

**CORAM: HON'BLE Dr. BHAGWAN SAHAI, MEMBER (A).  
HON'BLE SHRI R.N. SINGH, MEMBER (J).**

Shri Nitin Atmaram Chavan  
Divisional Sports Office,  
Meenatai Thakrre Stadium, Kreeda Prabodhini,  
Hirawadi, Panchvati, Nashik-03.

....**Applicant.**

**(By Advocate Shri S H Kankal)**

**Versus**

1. Union of India,  
Through the Secretary,  
Ministry of Railways,  
Government of India(Rail Bhavan),  
New Delhi.
2. The Chief Personnel Officer,  
Central Railways,  
General Manager's Building,  
1<sup>st</sup> Floor, Chhatrapati Shivaji Terminus,  
Mumbai- 400 001.
3. The General Manager,  
Central Railways,  
General Manager's Building,  
1<sup>st</sup> Floor, Chhatrapati Shivaji Terminus,  
Mumbai- 400 001.
4. The Asst. Personnel Officer,  
General Manager's Building,  
1<sup>st</sup> Floor, Chhatrapati Shivaji Terminus,  
Mumbai- 400 001.
5. Sachin Sovinder Singh,  
(Original address not known),  
Through General Manager's Building,  
1<sup>st</sup> Floor, Chhatrapati Shivaji Terminus,  
Mumbai- 400 001.
6. Rahul Madhukar Patil,  
Through Asst. Personal Officer,

(Original address not known),  
Through General Manager's Building,  
1<sup>st</sup> Floor, Chhatrapati Shivaji Terminus,  
Mumbai- 400 001.

....**Respondents.**

**(By Advocate Shri V S Masurkar)**

**ORDER (oral)**  
**PER:- R. N. SINGH, MEMBER (J).**

Notice was issued to the applicant but there is no representation on behalf of the applicant since 28.03.2016. Proof of service of the notice by way of an affidavit has been filed by the respondents through their counsel on 21.09.2017. Vide order dt. 31.08.2018, notice was issued to the applicant again on 01.10.2018 but it has not come back.

2. There was no representation on behalf of the applicant on 28.03.2016, 06.05.2016, 20.07.2016, 08.09.2016, 10.11.2016, 14.12.2016, 30.01.2017, 14.03.2017, 03.05.2017, 13.07.2017, 07.09.2017, 26.10.2017, 04.12.2017, 05.02.2018 and also on the last date of hearing i.e. on 31.08.2018. The aforesaid clearly establishes that the applicant has lost

interest in pursuing the matter.

**3.** In view of the above, the OA is dismissed in default for non-prosecution by the applicant.

**(R.N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

*Ram.*